

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chandernagore Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942 Fax-23753923

**Petition No. 7/TT/2020**

Date: 2.7.2020

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block, (ii) truing up of transmission tariff for 2014-19 tariff block and (iii) determination of transmission tariff for 2019-24 tariff block for Stage-1 of 400 kV Thyristor Controlled Series Compensation Project (Fact Device) on Kanpur-Ballabgarh 400 kV S/C line at Ballabgarh in Northern Region.

Sir,

With reference to your above mentioned petition above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 23.7.2020:-

- (a) Form 10B for 2019-24 period.
- (b) With respect to de-capitalization in the year 2020-21, specify reasons for replacement of equipments during 2019-24 period when there is outage due to malfunctioning of protection and control panel since the COD.
- (c) RPC/OCC approval for replacement of equipment.
- (d) Details of communications received from OEM.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Rajendra Kumar Tewari)  
Bench Officer